CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 482/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and emails dated 7.6.2024, 16.7.2024 and 23.07.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 2,50,71,000/- (Rupees Two Crores Fifty Lakhs Seventy-One Thousand Only) paid by the Petitioner under protest.
- Petitioner : Apraava Energy Private Limited (AEPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 483/MP/2024

- Subject : Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022.
- Petitioner : Eden Renewable Passy Private Limited (ERPPL)
- Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 296/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations.
- Petitioner : ACME Solar Holdings Limited (ASHL)
- Respondent : Central Transmission Utility of India Limited

Petition No. 297/MP/2024

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 7.5.2024 and 20.8.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and regulations.

- Petitioner : ACME Solar Holdings Limited (ASHL)
- Respondent : Central Transmission Utility of India Limited

Petition No. 442/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and email dated 7.6.2024 and 16.7.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund" of Rs. 3,00,00,000/- paid by the Petitioner.
- Petitioner : Masaya Solar Energy Private Limited (MSEPL)
- Respondent : Central Transmission Utility of India Limited
- Date of Hearing : **22.4.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present
 Shri Aniket Prasoon, Advocate, AEPL, ASHL & MSEPL Shri Aman Sheikh, Advocate, AEPL, ASHL & MSEPL Ms. Tanya Bajaj, Advocate, AEPL, ASHL & MSEPL Shri Venkatesh, Advocate, ERPPL Shri Ashutosh Srivastava, Advocate, ERPPL Shri Shivam Kumar, Advocate, ERPPL Shri Aashish Anand Bernard, Advocate, MPPMCL Shri Paramhans Sahani, Advocate, MPPMCL Shri Shubham Arya, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners in Petition Nos. 296/MP/2024 and 297/MP/2024 prayed for an adjournment on the ground of the non-availability of the arguing senior counsel. Learned counsel for the other Petitioners also requested that since all these matters are similar/connected, they may be taken-up together on the next date of the hearing. Learned counsel for the Petitioner in Petition No.483/MP/2024 also sought liberty to file a rejoinder therein.

2. Learned counsel for the Respondent, CTUIL, as such, did not oppose the said request. Learned counsel, however, pointed out that with regard to the 300 MW connectivity granted to the Petitioner/ASHL in Petition No. 297/MP/2024, the Commission *vide* order dated 25.11.2024 in Petition No. 326/MP/2024 had granted the time till 21.4.2025 for the commissioning of its Project and since, it has failed to commission its Project by the said date, CTUIL will be proceeding to take the appropriate action in terms thereof. Learned counsel also added that an interim protection operates in favour of the Petitioners in Petition Nos. 296/MP/2024 and 297/MP/2024, and thus, these matters may be listed at the earliest.

3. In response, the learned counsel for the Petitioners in Petition No.296/MP/2024 and 297/MP/2024 clarified that insofar as the extension of timeline for achieving the commercial operation of the Project involved in Petition No. 297/MP/2024 is concerned, the Petitioner has already filed a Petition before the Commission, which was also mentioned recently for an early listing. Learned counsel also urged that the interim protection granted vide Record of Proceedings for the hearing dated 9.9.2024 in these cases may be continued till the next date of the hearing.

4. Considering the request of the learned counsel for the Petitioners, the Commission adjourned the matters. The Commission also permitted the Petitioner, ERPPL to file its rejoinder in Petition No. 483/MP/2024 within two weeks. In the meantime, the interim protection granted vide Record of Proceedings for the hearing dated 9.9.2024 in Petition Nos. 296/MP/2024 and 297/MP/2024 shall be continued till the next date of hearing.

5. The Petitioners, in Petition Nos. 483/MP/2024, 296/MP2024, and 297/MP/2024, were directed to submit on an affidavit within a week, the present status of their 300 MW, 1200 MW, and 300 MW solar projects, respectively.

6. The Petitions will be listed for hearing on **23.5.2025.**

By order of the Commission

SD/-(T.D. Pant) Joint Chief (Law)